

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:961
ANSWERED ON:28.11.2011
PROVIDENT FUND OF NON-GOVERNMENT LABOURERS
Nagar Shri Surendra Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the names of nationalised banks in which the provident funds of non-government labourers are deposited under the relevant provisions made therein;
- (b) whether all the nationalised banks are authorised for this purpose;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): Provident Fund contribution of non-government labourers covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 are deposited in the State Bank of India.
- (b): No, Madam.
- (c): Does not arise.
- (d): As per the provisions of Para 52 of the Employees' Provident Funds Scheme, 1952, all monies belonging to the Fund shall be deposited in the Reserve Bank of India or the State Bank of India or such other Scheduled Banks as may be approved by the Central Government from time to time. No other Scheduled Bank has been designated by Central Government wherein provident fund contribution can be deposited.